

**HIGH COURT OF SIKKIM
GANGTOK**

No. 26 /HCS/Judl.

Dated: 28.12.2020

NOTIFICATION

Since the High Court of Sikkim do not have ordinary original civil jurisdiction as required under Section 4(1) of the Commercial Courts Act, 2015, Notification No. 25/HCS/Judl. dated 17.08.2016 is hereby revoked.

Sd/-
(K. W. BHUTIA)
REGISTRAR GENERAL

Memo No. 4237-84 /HCS/Judl.

Copy to:

1. The Secretary, Government of India, Ministry of Law & Justice Department of Legal Affairs, 4th Floor, Shastri Bhawan, Dr. R. P. Road, New Delhi - 110 001.
2. The Secretary General, Supreme Court of India, Tilak Marg, New Delhi - 110 201.
3. The Advocate General, Government of Sikkim, Gangtok.
4. The Chief Secretary to the Government of Sikkim, Gangtok.
5. The Registrar General of all High Courts.
6. The L. R. -cum- Secretary Law to the Government of Sikkim, Gangtok.
7. All District & Sessions Judges of Sikkim.
8. All Chief Judicial Magistrates of Sikkim.
9. All Senior Civil Judges/Civil Judges-cum-Judicial Magistrates of Sikkim.
10. The Additional Secretary, Home Department, Government of Sikkim, Gangtok for publication in the Government Gazette.
11. The Additional Registrar-cum-P.P.S to Hon'ble the Chief Justice, High Court of Sikkim, Gangtok.
12. The Additional Registrar-cum-P.S.S to the Hon'ble Judge, High Court of Sikkim, Gangtok.
13. The Private Secretary to the Hon'ble Judge, High Court of Sikkim, Gangtok.
14. All Readers.
15. Computer Cell for uploading in the Official website.
16. Guard file and file.

[Signature]
28/12/2020
ASSISTANT REGISTRAR (J)